

1	2	3	4	5
BCCL	93	1993-94	5	0.99
		1994-95	20	2.81
		1995-96	3	0.28
CCL	74	1993-94	2	0.10
		1994-95	38	6.42
		1995-96	4	0.09
WCL	38	1993-94	1	0.003
		1994-95	-	-
		1995-96	-	-
SECL	91	1993-94	1	0.08
		1994-95	-	-
		1995-96	-	-

Losses suffered by Indian Bank

3196. PROF. AJIT KUMAR MEHTA :
SHRI K.H. MUNIYAPPA :
SHRI SANTOSH KUMAR GANGWAR :
SHRI P.R. DASMUNSI :
SHRIMATI MEIRA KUMAR :

Will the Minister of FINANCE be pleased to state :

(a) whether any C.B.I. enquiry has been conducted into the huge losses suffered by the Indian Bank;

(b) if so, the details and the outcome thereof;

(c) whether any arrests have been made and raids conducted by the C.B.I. in regard thereto; and

(d) if so, the outcome thereof and action taken against the persons found responsible and to recover the losses?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) to (d). Central Bureau of Investigation (CBI) have reported that they have registered seven cases involving a former Chairman & Managing Director of Indian Bank. Field investigation in one case has been completed and is pending for legal scrutiny. The remaining cases are under enquiry/investigation by CBI. CBI have also indicated that investigation in all these cases have been started recently and involve transactions pertaining to several years, scrutiny of voluminous documents and enquiries abroad. CBI have also reported that in one case, seven persons have been arrested. Residences/office premises of some of the accused have also been searched and certain documents/articles have also been seized. Nature of action to be initiated against the persons involved can be identified only after the investigation is completed.

Motor Vehicles Plant in Karnataka

3197. SHRI S.D.N.R. VADIYAR : Will the Minister of INDUSTRY be pleased to state :

(a) whether the Government propose to set up a

special purpose motor vehicles plants in Karnataka alongwith the location thereof;

(b) whether the proposed plant is going to be set up by the public/private sector or in the joint sector;

(c) if so, the details thereof; and

(d) the employment generation capacity of the plant?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) No, Sir. However, the Automobile sector is open for private sector with Government playing the catalyst role.

(b) to (d). Do not arise.

Bank Loans to SCs/STs in A.P.

3198. SHRI SAMBASIVA RAO : Will the Minister of FINANCE be pleased to state :

(a) the details of the schemes/programmes under which SCs/STs of rural areas may avail of the benefits of the loan facilities of Central Government and the limit of such loans fixed, if any;

(b) the number of SC/ST beneficiaries under different schemes during the last six months in Andhra Pradesh particularly in Guntur district of the State;

(c) whether the Government are aware of the delaying tactics in providing bank loans to SC/ST in Andhra Pradesh.

(d) if so, the details thereof and the remedial action taken in regard thereto; and

(e) the target fixed for providing banks loans to SCs/STs in the current financial year in Andhra Pradesh?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) to (e). The information is being collected and will be laid on the Table of the House to the extent available.

Foreign Law Companies in India

3199. SHRI KRISHAN LAL SHARMA : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether the entry of foreign law companies is banned into the country at present;

(b) if so, the details of the policy of the Government in this regard;

(c) whether a number of foreign law firms are operating in the country despite ban;

(d) if so, the details thereof; and

(e) the reasons for their operations in the country?

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP) : (a) No, Sir.

(b) Does not arise.